

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10003/2018

AKBAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

)

Date : 24-01-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Sandeep Chaudhary, Adv.

Mr. Ashutosh Dubey, Adv.

Mr. Ajay Kumar Srivastava, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Service is complete on the sole respondent. The Ld. Advocate, Mr. Subash Chandran, appearing on behalf of Mr. Sanjay Kumar Tyagi, Advocate-on-record appears for the sole respondent. He seeks time to file vakalatnama and counter affidavit. Be filed within four weeks. The Ld. Counsel for the sole respondent submitted that complete set of pleadings has not been served. The Ld. Counsel for the petitioner is directed to serve complete set of pleadings within two days and file proof thereof. Period of four weeks for filing counter affidavit shall reckon thereafter.

Being criminal matter, Registry to process the matter for listing before the Hon'ble Court, as per rules, after completion of period of four weeks.

ANIL LAXMAN PANSARE
Registrar